

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 47
CP (IB) No. 566/Chd/Hry/2019**

**Under Section 9 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

Arve Digital Media Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

One Mobikwik Systems Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Sagar Bansal, Advocate for the petitioner-operational creditor.

Mr. Chirag Gupta, Advocate for the respondent-corporate debtor.

The file was not taken up for last few dates of hearings, however, today it is submitted by learned counsel for respondent-corporate debtor that the matter has been settled and the entire amount has been paid and this fact has been admitted by learned counsel for petitioner-operational creditor and it is requested by learned counsel for petitioner-operational creditor that the present petition may be allowed to be withdrawn. Keeping in view the statement made by learned counsel for the parties, CP (IB) No. 566/Chd/Hry/2019 is ordered to be dismissed as withdrawn. File be consigned.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

January 05, 2022
YP